

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 101
(IB)-1159(PB)/2019

IN THE MATTER OF:

Diyansh Partham Infacon Pvt. Ltd. Petitioners/Applicant
v.
Dwarika Infocom Pvt. Ltd. & Ors. Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 03.07.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner Mr. Virender Goswami, Ms. Soni Singh & Mr. Shamik Saha, Advs.
For the Respondent Mr. Deepak Dhingra, Adv.


ORDER

Reply by respondent No. 1 has been filed and a copy thereof has been furnished to the counsel for the petitioner. On behalf of respondent No. 2, 3 & 4 it is stated that application has been filed by taking the plea that there is no privity of contract between the applicant and the petitioner. Ld. Counsel has further stated that the application is likely to come up for hearing and it may be treated as a reply as no separate reply is required to be filed. A copy of the application filed on behalf of respondent No. 2, 3 & 4 shall be handed over to the counsel for the petitioner during the course of the day.

List for further consideration on 12.07.2019.



(M.M.KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)